

(b) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Government is constantly endeavouring to improve the awareness about Public Private Partnerships, including on regulations and documentations. Further, model documentation is constantly reviewed, including through stake holder consultations, review of best practices, reports of statutory authorities and learnings from projects.

Loans provided to SHGs in Andhra Pradesh and Telangana

2835. DR. T. SUBBARAMI REDDY: Will the Minister of FINANCE be pleased to state:

(a) the number of Self-Help-Groups (SHGs), with names and addresses, provided loans in Andhra Pradesh and Telangana by various nationalised banks;

(b) the details of the activities for which the loans are provided;

(c) the quantum of outstanding dues from SHGs; and

(d) how many SHGs are registered under the Societies Registration Act and how many under the other Statutes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) National Bank for Agriculture and Rural Development (NABARD) collects Bank wise data for progress of SHGs under Bank Linkage Programme in format prescribed by RBI *vide* circular no. RBI/2006-07/441 dated 20.06.2007. As per the provisional data furnished by NABARD, a total of 9,16,017 Self Help Groups have loans accounts with Nationalised Banks in unified Andhra Pradesh as on 31st March, 2014.

(b) The activities for which loans are provided, as per RBI Master Circular dated 01.07.2014 on SHG Bank Linkage, are namely, (a) income generation activities (b) social needs like housing, education, marriage etc. and (c) debt swapping.

(c) As per the provisional data furnished by NABARD, the quantum of outstanding dues from Self Help Groups in unified Andhra Pradesh as on 31.03.2014 is ₹ 13097.88 crore.

(d) Self Help Groups are informal bodies comprising of 10 to 20 members and registration of SHGs is not necessary. Hence NABARD does not collect information of SHG regarding the Act / Statute under which SHG is registered.